

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/1281/2020**

This the 21<sup>st</sup> day of December, 2020



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

1. Farooq Ahmad Deva S/o Abdul Gani Deva, R/o S.K. Colony Anantnag Aged 43 years.
2. Mohammad Iqbal Beigh, S/o Abdul Kabir Beigh, R/o Arampora Dangerpora Anantnag, Aged 42 years.
3. Ajaz Ahmad Deva S/o Abdul Rehman Deva, R/o Kadipora Anantnag, Aged 42 years.

.....Applicants

(Advocate: Mr. Javid Hamid)

**Versus**

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government Housing and Urban Development Department Civil Secretariat Srinagar/Jammu-180001.
2. Director Urban Local Bodies, Kashmir Bemina Srinagar 190001.
3. Chief Executive Officer, Municipal Council Lal Chowk, Anantnag 192101.
4. Account Officer, Municipal Council, Court Road Anantnag 192101.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Id. D.A.G.)

**O R D E R**

**[O R A L]**



During the course of the arguments, learned counsel for the applicants submits that the applicants would be satisfied if a direction is issued to the respondents to release the arrears of salary.

2. We, therefore, dispose of this OA directing the respondents to disburse the arrears of salary, if due under rules and regulations and provided the applicants have worked with the respondents. This exercise shall be completed within a period of one month from the date of receipt of certified copy of this order.

3. It is made clear that I have not entered into the merits of the case.

4. There shall be no order as to costs

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*